

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

28.01.2019

O.A./260/77/2019

FOR INTERIM RELIEF

G DAS
-V/S-
M/O RAILWAYS

ITEM NO:29

FOR APPLICANTS(S) Adv. : Mr. N.R.Routray

FOR RESPONDENTS(S) Adv.: Mr. T.Rath

Notes of The Registry	Order of The Tribunal
	<p>Heard Learned Counsel for the applicant and Learned Counsel for the respondents.</p> <p>Ld. Counsel for the Applicant submitted that the applicant has filed a representation dated 23.10.2018(Annexure-A/2) wherein he prays for restoration of commutation of pension after completion of 15 years of service from the date of his retirement. He submitted that the applicant's representation may be disposed of by the respondents.</p> <p>Ld. Counsel for the respondents submitted that it is the responsibility of the concerned Manager of Bank Branch to restore the pension after period of 15 years .</p> <p>In view of the above submissions and taking note of the fact that the representation dated 23.10.2018 filed by the applicant is pending, the O.A. is disposed of at this stage with a direction to Respondent No.2/competent authority to consider the representation dated 23.10.2018(Annexure-A/2) of the applicant as per the provisions of law and dispose of the same by passing a speaking and reasoned order within six weeks from the date of receipt of this order. Applicant will also be at liberty to submit a copy the representation dated 23.10.2018 along with a copy of this order and copy of his PPO to the Bank Manager(Respondent No.3) within 07 days from the date of receipt of a copy of this order</p>

and on receipt of the same, the Respondent No. 3 who will to take appropriate action as per the rules under intimation to the Applicant within one month from the date of receipt of a copy of the representation dated 23.10.2018 from the applicant as above.

It is made clear that we have not expressed any opinion on the merit of this case while passing this order. The O.A. is disposed of accordingly . No costs.

Copy of this order along with paper books be sent to Respondent No.2/competent authority within one week by speed post at the cost of the applicant for which Ld. Counsel for the applicant has agreed to deposit the postal requisites by 08.02.2019.

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

pms